

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1058 of 2012

(Arising out of Order-in-Appeal No. 50/2012 dated
27/01/2012 passed by CCE(Appeals), Mangalore,)

RAJA INDUSTRIAL WORKS

PLOT NO.16, MANDLI-KULLUR INDUSTRIAL
AREA,
SHIMOGA 577202

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax MYSORE**

NULL S1-S2...VINAYA MARGA,
SIDDHARTHA NAGAR,
MYSORE - 570011
KARNATAKA

Respondent(s)

Appearance:

**Shri M.S. NAGARAJA, Advocate
T. RAJESWARA SASTRY &
ASSOCIATES.**

NO.1010, 2ND FLOOR,
ABOVE CORP.BANK, 26TH MAIN, 4TH T
BLOCK, JAYANAGAR
BANGALORE - 560 041
KARNATAKA

For the Appellant

**Shri P. Gopakumar,
Joint Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20808 / 2020

Date of Hearing: 02/11/2020

Date of Decision: 02/11/2020

Per : Bench

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **02/11/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...